

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. Cr. C. No.11579/2021
(Jitendra Singh Vs. State of M. P.)

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Indore, dated 23/09/2021

Shri Dharmendra Chelawat, learned counsel for the petitioner.

Shri Sanjay Karanjwala, learned Government Advocate for the respondent / State.

This application under Section 482 of Cr. P. C. is directed seeking review of condition mentioned in paragraph number 18 of the revisional order to the extent it called upon the petitioner to deposit Rs.4,00,000/- and a bank guarantee of the same value for release of the seized vehicle bearing registration number MP-13-CD-0883.

Learned counsel for the applicant submits that the value of "Alto Car" itself is not more than Rs.2,00,000/-. Hence, such stringent condition is wholly unwarranted. Therefore, prays that instead this Court may consider for deposit of Rs.2,00,000/- or bank guarantee to secure the vehicle to be released on *Supurdginama*.

Shri Karanjwala though opposed the application but upon consideration of the submission advanced and in the obtaining facts and circumstances, this Court accedes to the prayer of the learned counsel for the petitioner and the condition in paragraph No.18 as mentioned aforesaid shall stand modified and substituted that on furnishing adequate surety for an amount of **Rs.2,00,000/- (Rupees Two Lacs Only)** to the satisfaction of the trial Court by the applicant

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the vehicle bearing registration number MP-13-CD-0883 shall be released in favour of the petitioner on *Supurdginama* in terms of the order under judicial review dated 07/01/2021 passed in Criminal Revision No.01/2021. Rest conditions of the impugned order shall remain intact.

With the aforesaid, M. Cr. C. stands disposed of.

E-certified copy as per rules.

(ROHIT ARYA)
J U D G E

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